

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 87560 of 2017

[Arising out of Order-in-Appeal No. PK/16/M.E/2017 dated 31.07.2017 passed by the Commissioner of CGST & Central Excise (Appeals-III), Mumbai.]

M/s Mahanagar Gas Ltd., Mumbai

.....Appellant

MGL House, G 33, Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051

VERSUS

Commissioner of CGST, Mumbai East

.....Respondent

9th Floor, Lotus, Parel, Lotus Infocentre,
Near Parel Station, Parel East,
Mumbai – 400 012

APPEARANCE:

Shri Kiran Chavan, Advocate with
Shri Atul Saindane, Sr. Manager Revenue Taxation of the Company for the
Appellant

Shri S.B.P. Sinha, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85957/2026

Date of Hearing: 28.07.2026

Date of Decision: 28.07.2026

Written request for withdrawal of appeal is received from the General Manager, Revenue on Taxation of the Appellant Company as authorised signatory seeking withdrawal of the appeal filed for a paltry amount of ₹15,572/- as interest component of the disputed claim adjudged against the Appellant, which was already paid by them much before the adjudication process. Appellant also intends to keep its legal rights reserved on the merit of the issue involved in this appeal,

since withdrawal is sought only for the financial stake which appears to be meagre, considering the position of the Appellant as a State Government concern.

2. Learned Counsel for the Appellant Mr. Kiran Chavan appears now and offers to pay also this disputed interest component of ₹15,572/- or any amount that might have been accrued in the meantime, within a month to put an end to this protracted litigation. Company representative Mr. Atul Saindane, Sr. Manager Revenue Taxation appearing on behalf of the G.M., also consented to make such payment within a month. They may do so for their own convenience.

3. With the above note and having regard to the fact that Appellant indents to withdraw the appeal on monetary ground alone, the same withdrawal request is allowed only in respect of this appeal, keeping legal issues open for resolution in some future reference.

4. The appeal stands dismissed as withdrawal.

(Dictated & pronounced in the open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad